GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.1465 TO BE ANSWERED ON 03.05.2016

Factories in Residential Areas

1465. SHRI SHARAD TRIPATHI: COL. SONARAM CHOUDHARY:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether factories and chemical gas plants are being operated in residential/populated areas on a large scale and creating environmental problems and instances of accidents in such plants have also been reported;
- (b) if so, the details thereof, State-wise; and
- (c) the action being taken by the Government in this regard including action against such factories, State-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to(c) State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) are empowered to grant 'Consent to Establish' to regulate operation of industries as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The information furnished by Central Pollution Control Board regarding industrial activities in residential areas in various States / Union Territories and their status / action taken is given at the Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1465 DUE FOR REPLY ON 03/05/2016 REGARDING FACTORIES IN RESIDENTIAL AREAS RAISED BY SHRI SHARAD TRIPATHI AND COL. SONARAM CHOUDHARY.

State	Status / Action taken
Assam	Only limited number of Orange and Green category industries is functioning in residential areas in the state of Assam. These units are strictly directed by the State Pollution Control Board (SPCB) to comply with the pollution control norms and are frequently supervised by the SPCB officials.
Chhattisgarh	No industrial units functioning in residential areas.
Delhi	In compliance of Hon'ble Supreme Court judgment dated 7.5.2004 [WP(C) no. 4677 of 1985, M.C Mehta vs.UOI & Ors] regarding closure / shifting of the unauthorized / illegal / non-conforming industries in residential areas of Delhi, action has been initiated against industries operating in non-conforming areas and those violating master plan.
Goa	The industries are regulated as per section 6A.2.1 of the Land Development and Building Construction Regulations, 2010.
Gujarat	No industrial units functioning in residential areas.
Haryana	The State Pollution Control Board has framed a policy with effect from 16.11.2012 to prohibit establishment of Red and Orange category of industrial units in residential areas. Closure action has been taken against those units operating in residential areas.
Himachal Pradesh	Industries are required to operate in such a manner that no nuisance is caused to the residents of the area.
Kerala	Criteria for Red / Orange / Green category industries (classifying them as large, medium and small on the basis of capital investment) from residences / worship places etc. is followed in the State. More stringent distance criteria are being followed for some specific industries like stone crushers, quarrying units, plywood industries etc. by considering their pollution potential and public complaints. Stringent conditions on pollution control measures are specified for such existing industries situated in residential areas.
Meghalaya	Suitable directions were issued to violators for taking adequate remedial / control measures to comply with the prescribed environmental norms. In cases of failure to comply with the directions, closure notices are issued for closing down the unit.
Mizoram	The State Pollution Control Board conducts inspection before granting 'No Objection Certificates' to the industries and strict guidelines are given to these industries.
Nagaland	The industrial units are allowed to function in residential areas as per the consent conditions of the State Pollution Control Board.
Puducherry	Industries function in the residential areas with due permission from the Local Authorities and Puducherry Pollution Control Committee. As a matter of principle, only Green category of industries are given permission / NOC/ Consent to establish in the residential areas, which are per-se non-polluting. Some category of industries permitted in the green category are noise polluting for with appropriate control measures are suggested and monitored by the PPCC. Directions are issued for taking necessary control measures or for closure of the unit, in case of specific violations.
Rajasthan	The State Pollution Control Board initiates action as per provisions of the Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 against the polluting industries for violations irrespective of their location.

State	Status / Action taken
Tamil Nadu	Tamil Nadu Pollution Control Board issues consent to the industries which are
	permissible in primary residential use zone as well as mixed residential use
	zone. Whenever complaints are received against unauthorized industries
	operating in primary residential and mixed residential use zones, actions are
	taken against the unauthorized units as per the prescribed environmental laws.
Tripura	The State Pollution Control Board regulates the operation of industries in
	residential area by various provisions contained in existing environmental
	laws.
Uttrakhand	Actions are taken under provisions of Water (Prevention and Control of
	Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1981 and
	Environment (Protection) Act, 1986 in case of complaint.
West Bengal	All major polluting industries are under rigorous monitoring schedule of the
	State Pollution Control Board on monthly / bi-monthly / quarterly basis etc.
	The WBPCB also monitors Grossly Polluting Industries and other industries
	including units against which there are public grievances. The non-compliant
	units are issued with necessary directions for compliance or actions are
	initiated such as closure, imposition of bank guarantee, etc.
